

To Jail Suptd
Central Jail, Tihar,
Delhi.

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 20.06.2020

ORDER

Adjournment of cases fixed for 20.06.2020

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

Thus, all the pending matters listed before this Court on 20.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	20.06.2020 (Saturday)	19.09.2020 (Saturday)	1. All cases except cases at Sr. No.7 stand adjourned en-bloc to 19.09.2020. 2. The case at Sr. No.7 titled State Vs. Rakesh Etc has been treated as urgent and has been fixed for 04.07.2020 through Video Conferencing.

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order
Sd/-

(Dr. Archana Sinha)
ASJ-06 (POCSO), West, Tis Hazari, Delhi
Dated 20.06.2020

UID No.57234/16
New SC No.05/17, Old SC No.41/14
FIR No.14/14 , P.S. Anand Parbat
U/s 506 & 23 JJ Act r/w 34 IPC & 6 POCSO Act

State Vs. Rakesh Etc.
(1) Rakesh (2) Meena

20.06.2020

Present: Sh. Gyan Prakash Ray, Ld. Substitute Adl. PP for State

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In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 .dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter, already fixed for judgment, is taken up in the list of urgent matters being this case already fixed for judgment, for 04.07.2020.

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State Vs. Rakesh Etc.

(1) Rakesh (2) Meena

20.06.2020

Ld. Counsel for accused was contacted on telephone who has ensured to produce the accused Meena who is on bail on 04.07.2020.

Ld. Counsel is directed to produce the accused Meena through video conferencing on 04.07.2020.

Issue notice to Jail Superintendent to produce the accused in custody through video conferencing on 04.07.2020 at 3.00 PM.

Ld. Addl. PP and Ld. Counsel for the accused have already been apprised of the next date of hearing as well as for delivering of judgment on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020